

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Date of decision: 11-6-1993

Original Application No.556 of 1993

C Kannian - Applicant

Mr P Sivan Pillai - Counsel for the applicant

v.

The Divisional Personnel Officer,
Southern Railway,
Palghat.

- Respondent

Mr PA Mohamed - Counsel for the respondent

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HON'BLE MR JUSTICE C SANKARAN NAIR, VICE CHAIRMAN

JUDGEMENT

C Sankaran Nair(J), Vice Chairman

Applicant seeks a direction to command respondent to pay him the pensionary benefits due to him on retirement.

When the matter came up for admission, counsel for respondent took time to ascertain whether the Civil Court at Salem had restrained the respondent Railway from paying such amount by issue of an injunction. The matter was adjourned and on 2.6.1993, respondent was directed to produce the injunction order, if any. No such order is produced today. It should have been possible to produce the order, if it were available. Besides, the 'B Diary' produced, suggests that no injunction had been issued till 29.3.1993 and that the case stands adjourned to 22.7.1993. I am not inclined to grant any more

time to respondent, to produce the order alleged to be in existence. Respondent is directed to pay the retiral benefits due to the applicant within a fortnight from today. Application is disposed of as above. No costs.

C Sankaran Nair
C Sankaran Nair(J)
Vice Chairman

Dated, the 11th June of 1993

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